

के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने उक्त धन की प्राप्ति के स्रोत के बारे में इस बीच जांच कर ली है और क्या उन्होंने इस बात की भी जांच की है कि श्रीमती अरुणा आसफ अली ने इस योजना के अन्तर्गत किसी दूसरे व्यक्ति के नाम में अपना ही धन प्राप्त किया था ;

(ख) क्या सरकार ने इस योजना के अन्तर्गत आयात लाइसेंस बेच कर श्रीमती अरुणा आसफ अली द्वारा उपाजित राशि पर कोई आयकर वसूल किया है ;

(ग) यदि हां, तो कितना ?

**वित्त मंत्रालय में राज्य मंत्री (श्री प्र० चं० सेठी) :** (क) तत्कालीन प्रधान मंत्री द्वारा घोषित राष्ट्रीय रक्षा प्रेषण योजना में एक विशिष्ट उपबन्ध जोड़ा गया था कि इस प्रकार के प्रेषणों के स्रोत के सम्बन्ध में आयकर विभाग कोई प्रश्न नहीं उठायेगा। माननीय सदस्य यह तो मानेंगे ही कि सरकार उस उपबन्ध का उल्लंघन नहीं कर सकती।

(ख) और (ग). आयात हकदारियों को बेचने से मिलने वाले पूंजी सम्बन्धी लाभ पिछले वर्ष अर्थात् कर-निर्धारण वर्ष 1967-68 में हुए थे। सम्बन्धित कर निर्धारित ने स्व-निर्धारण के आधार पर उक्त कर निर्धारण वर्ष के लिए 1,24,970 रुपये का कर भ्रदा किया है।

#### Visits Abroad by Ministers and Members of Parliament

\*311. SHRI N. SHIVAPPA :  
SHRI ABDUL GHANI DAR :  
SHRI N.R. DEOGHARE :  
SHRI VISHWA NATH  
PANDEY :

Will the Minister of FINANCE be pleased to state :

(a) the number of Ministers, State

Ministers, Deputy Ministers and Members of Parliament who went abroad during the period December, 1969 to 15th February, 1970.

(b) the purpose of their tours, the expenditure incurred thereon and the amount of foreign exchange involved in each case ; and

(c) the names of the countries visited by them ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P.C. SETHI) : (a) During this period, two Cabinet Ministers, four Ministers of State, three Deputy Ministers and fifty-nine Members of Parliament went abroad.

(b) and (c). A Statement giving the information is placed on the Table of the House. [Placed in Library. See No. LT—2/58/70]

#### PL—480 Funds

\*312. SHRI MADHU LIMAYE : Will the Minister of FINANCE be pleased to state :

(a) the share of the Rupee funds arising out of the PL—480 agreements held by the Americans in the total money supply in the country ;

(b) whether these huge amounts are not a source of potential foreign interference in the country's internal affairs ; and

(c) if so, the steps proposed by Government to quickly liquidate the Rupee holdings of the United States ?

THE PRIME MINISTER, MINISTER OF FINANCE, MINISTER OF ATOMIC ENERGY AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) : (a) to (c). Except for a relatively small portion of the U. S. Rupee funds held in time deposits with three U.S. commercial banks, all such rupee funds are held in Special Securities of the Government of India. Since these funds are non-convertible, and are invested in Govern-

ment securities, there are no budgetary, monetary or balance of payment repercussions to be feared. Even so, Government are interested in finding mutually acceptable ways in which these funds can be liquidated from U.S. ownership. The U.S. authorities are equally anxious to do so and have indicated their desire that these funds should be utilised for projects of economic development in India, to be worked out by mutually discussions and agreement. This will have to be done over a period of time.

**Loss to I.O.C. in Dealing with Hind Galvanising and Engineering Co.**

\*313. SHRI SAMAR GUHA : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether in view of the suggestions made by the Estimates Committee in their 86th Report (Fourth Lok Sabha), Government have consulted their legal advisers for claiming necessary compensation from Hind Galvanising & Engineering Co. (P) Ltd. for their withholding supply of barrels to Indian Oil Corporation Ltd., which resulted in huge loss to them ;

(b) if so, the results thereof ;

(c) whether Government have also consulted their legal advisers to claim back excess price of barrels given by the Indian Oil Corporation Ltd. to Hind Galvanising & Engineering Co. (Pvt.) Ltd., after March, 1968 due to increase in price of steel as delay in making supply of barrels to them in time was on account of the default of the suppliers ! and

(d) if so, the results thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : (a) to (d). The Indian Oil Corporation is consulting its legal advisers in the matter.

**Additional Supply of Crude Oil from Rudrasagar and Lakwa Oilfields**

\*314. SHRI VIRENDRA KUMAR SHAH : Will the Minister of PETROLEUM

AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether it is a fact that the Oil and Natural Gas Commission has assured his Ministry a guaranteed additional supply of one million tonnes of crude from Rudrasagar and Lakwa-oil-fields by 1972 ;

(b) whether it is also a fact the Oil and Natural Gas Commission specialists had told a Government appointed experts committee in April, 1969 that they could say nothing about the likely future output from the existing oilfields at Rudrasagar and Lakwa until they were put on full production for at least about two years ;

(c) if the answer to parts (a) and (b) above be in the affirmative, whether Government have sought explanation from the Oil and Natural Gas Commission for such a dramatic reversal of estimates and if so, the details of explanation received ; and

(d) if the answer to part (c) above be in the negative, whether he will seek the necessary explanation and lay it on the Table ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : (a) The Oil and Natural Gas Commission does envisage a total production of about 1 million tonnes of crude per year from its fields in Assam commencing from 1972-73.

(b) The statement made by the specialists of the ONGC before the Committee of Experts was to the effect that the present estimated rate of production of one million tonnes per year could be revised upwards only after a substantial volume of additional data pertaining to the performance of the reservoirs is obtained and this would be available after the fields are put on full production for about two years.

(c) and (d). Do not arise.

**Upward Trend in Prices**

\*315. SHRI BHOGENDRA JHA : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the up-